

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,
CIRCUIT COURT SITTING INDORE

Original Application No. 458/2006

Indore this the 13th day of July, 2006

Hon'ble Dr.G.C.Srivastava, Vice Chairman
Hon'ble Mr.A.K. Gaur, Judicial Member

1. Prakash Chandra Tiwari
S/o Late Shri Bhagwat Kishor Sharma
Aged-30 years, Occupation-Unemployed,
Resident of Village Bhilwada,
Tehsil Biaora, District Rajgarh (M.P.)
2. Smt.Meva Bai Sharma W/o Late Shri
Bhagwat Kishor Sharma,
Aged- years, Occupation-Household,
Resident of Village Bhilwada,
Tehsil Biaora, District Rajgarh (MP)

APPLICANTS

(By Advocate - Shri Himanshu Joshi)

Versus

1. Director General,
Posts and Telegraphs Department,
New Delhi.
2. Head Post Master General,
Madhya Pradesh Circle,
Bhopal (MP)
3. Assistant Director (Establishment).
Office of the Head Post Master General
Madhya Pradesh Circle,
Bhopal (M.P.)

RESPONDENTS

ORDER (ORAL)

By A.K. Gaur, Judicial Member -

The petitioner has filed the aforesaid Original Application claiming that he should be given appointment on compassionate ground. The applicant has given an application on 7.8.2001 for compassionate appointment, which was duly considered by the competent authority and vide order dated 30.9.2001, the competent authority intimated the petitioner that he cannot be appointed on compassionate ground for the reasons indicated in the order dated 13.9.2001 (Annexure-A-3) against

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that order a series of representations has been made and those representations were considered by the competent authority and vide order dated 21.3.2002 (Annexure-A-9) the competent authority intimated the applicant that no further action could be taken in the matter of compassionate appointment of the petitioner and the same is liable to be rejected. Against the order dated 27.2.2004 (Annexure-A-11) the petitioner has approached this Tribunal for compassionate appointment.

2. Heard counsel for the petitioner and perused the record carefully.

3. It is well settled principle of law that a series of representations will not give the benefit of period of limitation. In the instant case, the petitioner has filed an application for condonation of delay supported by an ^{reasonable} affidavit, but ~~no~~ and plausible cause has been offered by the applicant in the application. (S)

4. In view of the above, the ~~OA~~ is dismissed ⁱⁿ limine.

(A.K.Gaur)
skm
Judicial Member

(Dr.G.C.Srivastava)
Vice Chairman

पृष्ठांकन सं. ओ/न्या.....जबलपुर, दि.....
पतिनिधि अवधित:-

skm
(1) रघुवि, उच्च न्यायालय बार एसोसिएशन, जबलपुर
(2) आदेशक श्री/श्रीजती/कु.....के काउंसल
(3) पत्तरी श्री/श्रीजती/कु.....के काउंसल
(4) ए.ए.ए.ए.प्र.अ., जबलपुर न्यायपीठ
राज्य एवं आवश्यक कार्यकारी हेतु

Shri Himanshu Doshi
H C J M P

<< 20/7/2017 >>
उष रजिस्ट्रेशन

H C J M P
20/7/06